

Miscellaneous Application No. 901/2021 in W.P. (Cr1.) No. 199/2013  
(Arising out of impugned final judgment and order dated 24-03-2015  
in W.P.(Cr1.) No. No. 199/2013 passed by the Supreme Court of  
India)

PEOPLES UNION FOR CIVIL LIBERTIES Petitioner(s)

VERSUS

UNION OF INDIA Respondent(s)

(FOR ADMISSION and IA No.54799/2021-EXEMPTION FROM FILING AFFIDAVIT  
and IA No.54796/2021-APPROPRIATE ORDERS/DIRECTIONS)

Date : 02-08-2021 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Sanjay Parikh, Sr. Adv.  
Ms. Aparna Bhat, AOR  
Mr. Saathvik Parikh, Adv.  
Ms. Vrinda Bhandari, Adv .  
Mr. Tanmay Singh, Adv.  
Mr. Krishnesh Bapat, Adv.

For Respondent(s) Mr. Tushar Mehta, SG  
Mr. Zoheb Hossain, Adv.  
Mr. Kanu Agrawal, Adv.  
Ms. Shraddha Deshmukh, Adv.  
Mr. Udai Khanna, Adv.  
Mr. Gurmeet Singh Makker, AOR

UPON hearing the counsel the Court made the following  
O R D E R

As this matter pertains not only to the Courts but the Police  
as well, in the fitness of things, notice be issued by the Registry  
of this Court to all the States and Union Territories as well as  
the Registrars of the High Courts. This be done within a period of  
four weeks from today.

The Registry to enclose the present set of pleadings, when  
notice is so issued.

List on 06.09.2021.

(R. NATARAJAN)  
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)  
BRANCH OFFICER